

(A)

(1) *A. Routray*
R.K. Sahoo
P.K. Padhi
CAT / I / II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....

788

199

Bipin Bihari Das on behalf of NFPE & os.
 Applicant(s)

Versus

U.O.I. & others Respondent(s)

| Sr. No. | Date | Order with Signature |
|---------|--------------|---|
| | 30.10 96. | <p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>San</i></p> <p style="text-align: center;">Registrar</p> |
| 1 | 31-10-96 | <p>M.A. is allowed permitting the applicants to jointly prosecute the O.A.</p> <p>Heard Shri A.Routray, learned counsel for the applicants and Shri Akhaya Ku. Misra, learned Additional Standing Counsel for the Respondents. In this case the relief sought for is to quash the order Annexure-2 as illegal and without jurisdiction. Annexure-2 is a direction dated 25.10.1996 for withholding of pay and allowances for the strike period in cases of those officials who participated in the strike starting with effect from 23.10.1996. At the time of hearing, Shri Akhaya Misra, learned Additional Standing Counsel for the Respondents and Shri A.Routray, learned counsel for the applicants have produced</p> <p style="text-align: right;">1. P.O. for Rs 50/- filed. For Regn. fl. <i>Par</i> 30.10.96. <i>San</i> 30.10.96. <i>SO(A)</i></p> <p style="text-align: right;">Registration <i>San</i> Deserved by Hon'ble Member to be taken up on 31.10.96. For Admin. & STAY <i>Par</i> 30.10.96. <i>San</i> Bench.</p> |

| Serial No. of Order | Date of Order | Order with Signature |
|---------------------------|------------------|--|
| | | <p>copy of fax message dated 30.10.1996 whereby the Directorate's instructions are conveyed. According to the instructions, the pay of the employees of Department of Post who remained absent due to the postal strike during the period from 23.10.1996 to 29.10.1996 may be adjusted from their respective pay and allowances for the month of November, 1996 payable on 30.11.1996. They have cleared that the pay and allowances for the month of October, 1996 shall be disbursed to the employees without making any deduction. In view of this, there is no further cause of action as Annexure-2 specifically deals with the salary and allowances of October, 1996. As the relief sought for has been met by the Government itself in the fax message mentioned above, there is no further merit in this application. The Application is accordingly disposed of as the claim has become infructuous. Copy of this order be handed over to both the counsels.</p> <p><i>N.SAHU</i> (N.SAHU) MEMBER(ADMINISTRATIVE)</p> |